

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-III

Item No.113

IA-4859/2020

IN

IB-3144(ND)/2019

IN THE MATTER OF:

Parmod Kumar Anand.

VS.

MBL Infrastructures Pvt. Ltd.

.... OPERATIONAL CREDITOR

..... RESPONDENT

SECTION :

U/s. 9 IBC, 2016

Order delivered on 26.3.2021

CORAM:

DR. DEEPTI MUKESH,

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD : Ms. Anusuya Salwan, Advocate with Mr. Abhishek Pundir, Ms. Chaitanya Bansal for Respondent

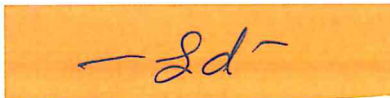
For the Intervener :

ORDER

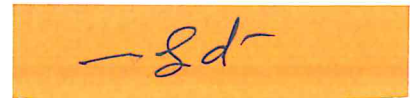
IA – 4859/2020 :

The Application was filed by the Operational Creditor seeking urgent hearing. Considering the application, the parties were directed to file the written submissions as the matter is listed for final hearing. Hence, the IA stands **disposed of**.

List for hearing on 05.5.2021.



**(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Surjit